केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION
6–8वां तल, टावर–बी, वर्ल्ड ट्रेड सेंटर, नौरोजी नगर, नई दिल्ली – 110029
6-8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi - 110029

Petition No. 981/GT/2025 Date: **3rd August 2026**

To

Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for truing-up of 2019-24 tariff for Vindhyachal STPS Stage-IV (1000 MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **10.8.2026**:

Additional Capital Expenditure (ACE):

a) *As per the Order dated 5.1.2024 in Petition No. 422/GT/2020, the Petitioner is required to furnish the reasons for increase in expenditure for the claim 'New Pass ESP (Pass-3E) for Stage-I', along with supporting documents, cost comparison, scope variation details and approval records, if any.*
b) *Certify that the additional capital expenditure being claimed for the tariff period does not include any depreciation, corresponding to assets earning tariff at any of the generating station, by way of IEDC. If otherwise, such details shall be provided by the Petitioner.*

Interest on loan:

c) *A certificate that the rate of interest corresponding to each loan is the actual applicable rate of interest as per the agreed terms of the loan agreement, without adjustment of any kind. If otherwise, revised Form-13 considering the actual applicable rate of interest (without considering the impact of sharing benefit towards refinancing).*

Depreciation

d) *In respect of cost of IT equipment & software as considered at Form-12, the Petitioner shall furnish following additional details **in respect of each year of the tariff period**:*

(Rs. in lakh)

	Accrual Basis	***Liabilities***	***Cash Basis***
Opening cost of IT equipment & software, included in the allowed capital cost			
Add: Additional capitalization claimed during the year			

	Accrual Basis	***Liabilities***	***Cash Basis***
Less: Decapitalization out of allowed assets (or assets claimed during the tariff period)			
Closing cost of IT equipment & software (forming part of allowed / claimed capital cost)			
Average cost of IT equipment & software			

Additional O&M Expenses:

Capital Spares:

e) Submit the quantity for each of the items claimed as capital spares in Form-17 to justify the claim that the actual capital spares consumed individually cost above Rs. 1 lakh, clearly distinguishing the cost that forms part of the Capital Cost and which does not form part of the Capital Cost.

f) The Petitioner has claimed the Capital Spares in a proportionate manner. As the items claimed are expected to be utilized or consumed in a specific unit or stage, provide reasons for claiming the cumulative expenditure incurred in all the stages (including the stages not part of this petition) in a proportionate manner based on stage capacity in MW.

Water Charges:

g) Submit revised Form-19, depicting breakup of water consumption and water charges claimed, clearly bifurcating the quantum, rate and water charges corresponding to the actual generation reconciled with the Audited Accounts for the period 2019-24. Also, provide actual generation (in MUs) for Stage I.

h) Provide the calculation of the applicable water rate under the bipartite agreement with the Water Resources Department, Government of Madhya Pradesh, and justify the increase in water charges from Rs. 1,555.08 lakh in 2019-20 to Rs. 2,524.71 lakh in 2023-24.

Security Expenses:

i) Submit the assessment of security requirement as directed in the order dated 05.01.2024 in Petition No. 422/GT/2020, along with documentary evidence and year-wise breakup of CISF and non-CISF security expenses claimed.

Ash Transportation Expenses:

j) Computation of ash transportation expenses corresponding to the claimed expenditure with the details regarding award of transportation contracts, distance of fly ash transportation, and duly reconciled statements of expenditure incurred on ash transportation for the 2019–24 tariff period in line with the order dated 28.10.2022 in Petition No. 205/MP/2021.

k) Furnish the detailed methodology and rationale adopted for the allocation of Annualized Net Ash Transportation charges for VSTPS Stage-IV out of overall Net Ash Transportation Charges of Vindhyachal Station.

l) Provide justification for the significant escalation in ash transportation charges from 2022-23 to 2023-24 as compared to 2019-20 to 2021-22 and as reflected in submissions under Form 3A.

Fuel data:

m) Details of GCV of opening stock and received stock for fuel (primary & secondary) as per the format of Form-15 and Form-15A of the 2019 Tariff Regulations for the three months of Quarter 3 from 2018-19 to 2022-23.

Tariff Forms:

n) Provide following tariff forms duly certified by the Auditor (with UDIN):

i. Form-J: Reconciliation of Capitalization claimed vis-à-vis books of accounts

ii. Form-S: Statement of liability flow

iii. Form-15 specified at Annexure-I (Part I) of the Regulations, along with the certification that the claimed details are in line with the Regulation

2. The Respondents shall file their replies by **17.8.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **21.8.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents